

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S INDIA CHOICE PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s. INDIA CHOICE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	14/06/2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900DL2013PTC253963
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 18 & 19A Oberai Compound Dishaad Garden Shahdara Delhi East Delhi DL 110095
6. Insolvency commencement date in respect of corporate debtor	01.05.2019 (Copy of Order received on 08.05.2019)
7. Estimated date of closure of insolvency resolution process	28.10.2019
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : JAI PRAKASH SHARMA Reg No: IBB/PA-0032017/IP-N000105/-18/11217
9. Address and email of the interim resolution professional, as registered with the board	Address : Flat-102, Plot-22, Shruti CGHS Ltd, Sector-7, Dwarka, New Delhi-110075. E-mail-ID : jpluc13@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat-102, Plot-22, Shruti CGHS Ltd, Sector-7, Dwarka, New Delhi-110075. E-mail-ID : cipr.indiachoice@gmail.com
11. Last date for submission of claims	22.05.2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) RELEVANT FORMS Web Link : http://www.ibbi.gov.in/downloadform.html and http://witworthipa.com/ibc-forms Details of authorized representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S INDIA CHOICE PRIVATE LIMITED on 01/05/2019 (copy of order received on 08.05.2019).

The creditors of M/S INDIA CHOICE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22.05.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the concerned class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
JAI PRAKASH SHARMA
Interim Resolution Professional
Reg No: IBB/PA-0032017/IP-N000105/-18/11217
In the matter of M/S INDIA CHOICE PRIVATE LIMITED

Date: 09.05.2019
Place: New Delhi

